

(2)

Central Administrative Tribunal  
Principal Bench

O.A. No. 381 of 2003

New Delhi, this the 20th February, 2003

HON'BLE MR. JUSTICE V.S.AGGARWAL, CHAIRMAN  
HON'BLE MR.A.P. NAGRATH, MEMBER (A)

Hari Babu Sharma,  
S/o Late Pyare Lal Sharma,  
Postman-Head Post Office,  
Mathura (U.P) ... Applicant.  
(By Advocate: Shri D.P.Sharma)

Versus

1. Union of India through  
Secretary,  
Ministry of Communication,  
Department of Posts,age,  
Sansad Marg,..  
New Delhi.
2. The Chief Postmaster General,  
U.P. Circle-Lucknow.
3. The Director Postal Services,  
O/o the Postmaster General,  
Agra Region,  
Agra.
4. The Senior Superintendent Post Offices,  
Mathura Division,  
Mathura.

..... Respondents.

ORDER (Oral)

Justice V.S.Aggarwal

During the course of submissions, the learned counsel for the applicant did not dispute that his review/revision petition dated 13.7.2001 is pending consideration before respondent No.2. Copy of the same is Annexure A-6. The applicant is taking recourse by filing the aforesaid review application.

2. At this stage when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue any notice before disposing the

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present application. The review petition is pending before respondent No.2 for the last 1-1/2 years. It is directed that respondent No.2 would consider and pass a speaking order on the aforesaid review petition preferably within 3 months from the date of receipt of a certified copy of this order. If any such decision is taken, the same should be communicated to the applicant.

/ug/

*Ans*  
(A.P.Nagrath)  
Member (A)

*V.S. Aggarwal*  
(V.S. Aggarwal)  
Chairman